

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 341 of 2020

Coram: Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2020

Name of the Company:

Rajkot Nagarik Sahakari Bank Ltd

V/s

Vivek Steelco Pvt Ltd

Section:

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Ms. Noopur Dalal appeared for the Financial Creditor.

It is brought to our notice that Corporate Debtor has already been admitted in CIRP in CP(IB) 138/2020 vide order dated 08.10.2020. Hence, this application stand disposed-off with the liberty to Financial Creditor to approach to RP/IRP in that proceeding with his claim. In case, CIRP proceeding in that matter is set aside then the Financial Creditor is at liberty to get this proceeding revived again.

Accordingly, CP(IB) 341/2020 stands disposed-off.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 3rd day of November, 2020

(MADAN B GOSAVI)
MEMBER (JUDICIAL)